

OPEN COURT

Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Dated : This the 27th Day of May 1999.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.L. Jain, J.M.

Original Application No. 1636 of 1993.

S.C. Sharma son of Late Sri S.S. Sharma,
aged about 50 years, resident of Shanti Vihar,
150 Govindgarh, Dehradun,
Distt. Dehradun, U.P.

... . Applicant.

Counsel for the Applicant:- Sri O.P. Gupta, Adv.

Versus

1. The Controller General of Defence Account,
Office of C.G.D.A. West Block-5, R.K. Puram
New Delhi-110066.
2. Union of India through Secretary, Ministry
of Defence Government of India, New Delhi.
3. Financial Advisor (Defence Service) Ministry of
Defence (Financial) South Block, New Delhi.

... . Respondents.

Counsel for the Respondents:- Sri N.B. Singh, Adv.

Order

(By Hon'ble Mr. S. Dayal, Member (A.)

This case was filed by the applicant for challenging the order of suspension dated 11.1.1993 and directions were sought to provide duty to the applicant and grant all consequential benefits.

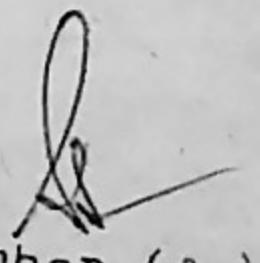
2. Notices were issued to the respondents who have filed a short counter affidavit in this case. The respondents have mentioned in the short counter affidavit that the relief claimed by the

application was for revocation of suspension order. The competent authority has revoked the suspension and imposed penalty of compulsory retirement on the applicant by order dated 12.1.96.

3. The learned counsel for the respondents has thus submitted in the short counter that the O.A. has become infructuous because the order of suspension was revoked. This position is confirmed by the learned counsel for the applicant who is present.

Therefore this O.A. is dismissed as having become infructuous.

Rym /
Member (J.)


Member (A.)

Nafees.